

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

C.P.No.6/2012 in O.A.No.1280/1999

Date of Order: 29.02.2012

Between:

B.Narsimulu, s/o B.Ramaswamy,
r/o H.No.95, Reddy Colony (Vemana
Colony), Chandanagar, R.R.District,
Pin-500 050.

..Applicant

and

1. Union of India, rep., by its General Manager,
Ordnance Factory, Eddumailaram,
Medak District, A.P.-502 205.
2. District Employment Officer,
Ranga Reddy District, Employment Exchange,
No.144, H.No.8-3-1053, Sreenagar Colony,
Hyderabad-500 873.

..Respondents

Counsel for the Applicant

: Mr.K.Ram Murthy

Counsel for the Respondents

: Mr.G.Jayaprakash Babu, Sr.CGSC

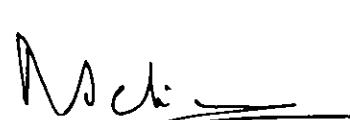
CORAM:

THE HON'BLE MR.JUSTICE P.SWAROOP REDDY, MEMBER (JUDL.)
THE HON'BLE MR.R.SANTHANAM, MEMBER (ADMN.)

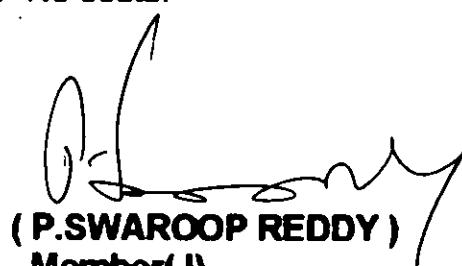
ORAL ORDER:

(Per Hon'ble Mr.Justice P.Swaroop Reddy, Member (J))

The CP is dismissed as not pressed. No costs.



(R.SANTHANAM)
Member(A)



(P.SWAROOP REDDY)
Member(J)

Dated this the 29th day of February, 2012
Dictated in the Open Court

DSN